

and without facts I cannot do anything. I do not know anything.

*(Interruptions)*

MR. SPEAKER : I will ask for facts.

*(Interruptions)*

MR. SPEAKER : Why do you repeat it all the time ? What is the fun in it ?

PROF. K.K. TEWARY : I want a direction from you.

MR. SPEAKER : I cannot direct anybody. I can get and ask for facts.

PROF. K.K. TEWARY : You could direct only me.

MR. SPEAKER : I can direct you to the point and to the relevant rule. That is all. No problem at all.

12.04 hrs.

#### PAPERS LAID ON THE TABLE

*[English]*

##### Detailed Demands for Grants of the Ministry of Steel and Mines

THE MINISTER OF STEEL AND MINES (SHRI K.C. PANT) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines 1986-87.

[Placed in Library. See No. LT-2313/86]

##### Financial Estimates and Performance Budget of Employees' State Insurance Corporation for 1986-87

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : I beg to lay on the Table a copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1986-87 under

section 36 of the Employees' State Insurance Act, 1984.

[Placed in Library. See No. L.T. 2314/86]

##### Review on the working of and Annual Report of Paradeep Phosphates Ltd. Bhubaneswar for 1984-85

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS (SHRI K. NATWAR SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Paradeep phosphates Limited, Bhubaneswar, for the year 1984-85.
- (2) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T.-2315/86]

SHRI P.K. THUNGOON : We want to know something....

MR. SPEAKER : No. Not allowed.

*(Interruptions)\**

MR. SPEAKER ; You have been a Minister. I want you to be more responsible.

Notifications under Companies Act, 1956 Monopolies and Restrictive Trade Practices Act, 1969 and Statement for laying the Annual Reports and Audited Accounts of National Bicycle Corporation of India Ltd., Bombay for 1983-84 and 1984-85.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : I beg to lay on the Table —

- (1) A copy of Draft Notification No. 12/8/86-IGC (Hindi and English versions) regarding exemption to Government Companies from the

\*Not recorded

applicability of sub-section (1) of section 108 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act.

[Placed in Library. See No. LT-23168/86]

- (2) A copy of Notification No. G.S.R. 344 (E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1986 rescinding the Monopolies and Restrictive Trade Practices (Classification of Goods) Amendment Rules, 1978 published in Notification No. S. O. 450 (E) in Gazette of India dated the 15th July, 1978, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library See No. LT-2317/86]

- (3) A copy of Notification No. S.O. 86 (E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1986 making certain amendment to Notification No. S. O. 764 (E) published in Gazette of India dated the 25th October, 1982 under sub-section (3) of section 22 A of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in the Library. See No. LT-2318/86]

- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the National Bicycle Corporation of India Limited. Bombay, for the years 1983-84 and 1984-85 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No. LT-2319/86]

Notification under Essential Commodities Act, 1955. Reviews on the working of and Annual Reports of Oil Palm India Ltd., Kottayam, for 1984-85. Karnataka Dairy Development Corporation Ltd., Bangalore for 1982-83 etc.

THE MINISTER OF STATE IN THE

DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table.

- (1) A copy of Notification No. G.S.R. 474 (E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 1986 constituting the Central Fertiliser Committee, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-2320/86]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1984-85.

- (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-2321/86]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1984-85 along with Audited Accounts.

- (ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1984-85.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-2322/86]

- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :-

- (a) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore for the year 1982-83.

- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Library See No. LT-2323/86]

- (b) (i) Review by the Government on the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1983-84.

- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller

and Auditor General thereon.

[Placed in Library. See No. LT-2324/86]

- (c) (i) Review by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1984-85.

- (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-2325/86]

12.05 hrs.

#### COMMITTEE ON PAPARS LAID ON THE TABLE

[English]

#### Sixth and Seventh Report

SHRI M. V. CHADRASHEKARA MURTHY (Kanakapura) : Sir, I beg to present the Sixth and Seventh Reports (Hindi and English versions) of the Committee on Papers Laid on the Table.